



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ११, अंक ४८(१३)]

बुधवार, डिसेंबर ३१, २०२५/पौष १०, शके १९४७

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असाधारण क्रमांक १२९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद)

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Mamlatdar's Courts (Amendment) Act, 2025 (Mah. Act No. LXIV of 2025), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

SUPRIYA DHAWARE,  
Draftsman-cum-Joint Secretary to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. LXIV OF 2025.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 31st December 2025).

An Act further to amend the Mamlatdar's Courts Act, 1906.

Bom. II of 1906. WHEREAS it is expedient further to amend the Mamlatdar's Courts Act, 1906 for the purposes hereinafter appearing ; it is hereby enacted in the Seventy-sixth Year of the Republic of India as follows :-

1. This Act may be called the Mamlatdar's Courts (Amendment) Act, 2025. Short title.

Insertion of  
new section  
14A in Bom.  
II of 1906.

2. After section 14 of the Mamlatdar's Courts Act, 1906 (hereinafter referred to as "the principal Act"), the following section shall be inserted, namely :—

Bom. II  
of 1906.

Mode of  
serving  
notice.

**"14A (1)** Subject to the provisions of this Act and the rules made thereunder, every notice under this Act may be served either by tendering or delivering a copy thereof, or sending such copy by post to the person on whom it is to be served or his authorised agent, or if service in the manner aforesaid cannot be made, by affixing a copy thereof at his last known place of residence or at some place of public resort in the village in which the land to which the notice relates is situated or from which the land is cultivated or by electronic mail service.

(2) No such notice shall be deemed to be void on account of any error in the name or designation of any person, or in the description of any land, referred to therein, unless such error has produced substantial injustice."

Amendment  
of section 21  
of Bom. II of  
1906.

3. In section 21 of the principal Act, after sub-section (4), the following sub-section shall be inserted, namely :—

**"(5) Police Security.**— In cases of use of farm roads or customary ways, if the encroaching farmer fails to respond to the decision of Mamlatdar, then it shall be mandatory to provide free police security to the applicant."

Amendment  
of section 23  
of Bom. II of  
1906.

4. In section 23 of the principal Act,—

(i) in sub-section (2A), after the words "Deputy Collector" the words ", Sub-Divisional Officer" shall be inserted ;

(ii) in sub-section (3), after the words "Deputy Collector" the words ", Sub-Divisional Officer" shall be inserted.